

ITEM NO.5

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7659/2025

[Arising out of impugned final judgment and order dated 28-03-2025 in CRLP No. 15240/2020 passed by the High Court of Judicature at Madras]

MA. SUBRAMANIAN & ANR.

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

IA No. 154495/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 126837/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 126838/2025 - EXEMPTION FROM FILING O.T.

IA No. 158932/2025 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

Date : 28-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. Mukul Rohatgi, Sr. Adv.
Mr. P. Wilson, Sr. Adv.
Mr. Raktim Gogoi, Adv.
Mr. Kartikeya Singh, AOR
Mr. Richardson Wilson, Adv.
Mr. Apoorva Malhotra, Adv.
Mr. Lokesh Krishna, Adv.
Mr. Shivam Sharma, Adv.
Mr. S. Vinod, Adv.
Mr. N. Kalaivani, Adv.
Mr. Aditya Ojha, Adv.

For Respondent(s) : Mr. A.sirajudeen, Sr. Adv.
Mr. Rakesh Sharma R., AOR
Mr. Selvam.p, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This matter was heard and reserved on 23.07.2025. Today, it has been listed for re-hearing.

We have heard Mr. Mukul Rohtagi, learned senior counsel appearing for the petitioners and Mr. A. Sirajuddin, learned senior counsel appearing for the respondents.

The question arises for consideration is whether the subject matter, which is before this Court, is liable to be referred to a larger Bench in view of the order dated 16.01.2024 passed in Criminal Appeal No. 279 of 2024 titled as "Nara Chandrababu Naidu Vs. State of Andhra Pradesh & Anr." by the Bench comprising Hon'ble Mr. Justice Aniruddha Bose and Hon'ble Ms. Justice Bela M. Trivedi and also the order dated 21.04.2025 passed in SLP (Crl.) No. 520 of 2021 (& batch) titled as "B. S. Yediyurappa Vs. A. Alam Pasha & Ors." by the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and Hon'ble Mr. Justice Manoj Misra".

Notice is hereby issued on the Special Leave Petition to the State of Tamil Nadu to reply on this limited issue. The complainant before this Court is represented by Mr. A. Sirajuddin, learned senior counsel, who would argue that this matter is not liable to be referred and has to be seen independently on the facts of the present case. We would await for the reply of the State of Tamil Nadu before taking a decision. Notice is also issued on the prayer for interim relief.

Counter affidavit be filed within three weeks.

Rejoinder affidavit, if any, be filed within three weeks thereafter.

Re-list the matter on 16.09.2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR